

11.12.2003

Mr. C.B. Sharma, Counsel for the applicant.
Mr. B.N. Sandu, Counsel for the respondents.

It has been brought to our notice by the learned counsel for the respondents that subsequent of filing of this case, the Disciplinary Authority has passed a final order imposing penalty on the applicant in denovo inquiry.

In view of the subsequent development, the learned counsel for the applicant seeks withdrawal of this OA with liberty to file fresh OA.

In the facts & circumstances of the case, the prayer is accepted. The OA stand dismissed as withdrawn with liberty to file fresh OA, in case it is advised. No costs.

(A.K. BHANDARI)
MEMBER (A)

(J.K. KAUSHIK)
MEMBER (J)

BAH
MEMBER

BAH
MEMBER